

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(S) (CIVIL) NO(S) .473/2015

SMT. MEENU RANI

PETITIONER(S)

VERSUS

RAJ KUMAR

RESPONDENT(S)

O R D E R

This is a petition filed under Section 25 of the Code of Civil Procedure, 1908, seeking transfer of H.M.A Petition No. 53 of 2015 titled as "Raj Kumar vs. Meenu Rani" pending before the Principal Judge, Family Court, Saket, Delhi to the Family Court, Hanumangarh in Rajasthan.

Having heard learned counsel for the parties and having considered the facts and circumstances of the case, we deem it fit and proper to allow this transfer petition. Accordingly, H.M.A Petition No. 53 of 2015 titled as "Raj Kumar vs. Meenu Rani" is ordered to be transferred from the Court of the Principal Judge, Family Court, Saket, Delhi to the Family Court, Hanumangarh in Rajasthan.

Let the records of the case be transferred to the concerned court without delay.

The Transfer Petition is allowed, accordingly.

However, the parties may explore the possibility of settlement through mediation at Hanumangarh Courts.

.....J.
[A.K. SIKRI]

.....J.
[N.V.RAMANA]

NEW DELHI;
JULY 29, 2016

ITEM NO.45

COURT NO.11

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 473/2015

MEENU RANI

Petitioner(s)

VERSUS

RAJ KUMAR

Respondent(s)

(with appln. (s) for stay and office report)

Date : 29/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Dr. Ashok Dhamija, Adv.
Ms. Sonia Dhamija, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s) Mr. Narender Kumar Verma, Adv.
Mr. Shivam Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is allowed in terms of the signed order.

Application(s) pending, if any, shall stand disposed of accordingly.

(Ashwani Thakur)
COURT MASTER

(Tapan Kr. Chakraborty)
COURT MASTER

(Signed order is placed on the file)